

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 201(Admit)**  
**(IB)-76/ND/2024**

**IN THE MATTER OF:**

**UPAL Buildtech Private Limited**

...

**Applicant/Petitioner**

**Versus**

**Stargaze Entertainment Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the OC :** Adv. Pankaj Agarwal, Adv. Shashwat Srivastava,  
Adv. Aishwarya Srivashtava, Adv. Pragati  
Srivastava

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

As prayed by the Ld. Counsel appearing for the Applicant, filed the Application is dismissed as withdrawn with liberty to file a fresh Application, complete in all respects.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**